



सत्यमेव जयते

भारत सरकार  
Government of India

वित्त मन्त्रालय  
Ministry of Finance

प्रतिभूति अपीलीय न्यायधिकरण  
Securities Appellate Tribunal

अरनेस्ट हाऊस, 14वाँ तल, नरिमन पॉईंट, मुंबई - 400 021  
Earnest House, 14th Floor, Nariman Point, Mumbai - 400 021  
Tel.: 022-22837062, 022-22021520  
Fax : 022-22021341

REGISTRAR

Ref.No.SAT/Admn./2020-21/

Date:- 02-06-2020

CIRCULAR

**Subject:-** Circular for filing fresh appeals/applications through electronic means and hearing of pending appeals through video conferencing.

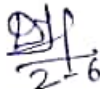
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1. On account of the lockdown declared by the Government with effect from 25/3/2020, the Securities Appellate Tribunal, Mumbai has been functioning in a limited way. The Tribunal has been hearing only extreme urgent matters over video conferencing and judicial disposal has also been made. The Standard Operating Procedures (SOP) for audio-visual hearings have already been issued on 28/4/2020. The lockdown has now been extended till 30<sup>th</sup> June, 2020.

1.1 Pending the resumption of complete normalcy and restoration of physical hearing, the following measures are being taken for further augmenting the functioning of the Tribunal:-

FRESH MATTERS:-

2. All new appeals/applications/affidavits may be filed electronically by emailing a scanned copy of the memorandum of appeal and

  
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exhibits/annexures on the Tribunal's email id: [registrar-sat@nic.in](mailto:registrar-sat@nic.in). The said appeals should be complete in all aspects namely, affidavit, court fees, etc.

2.1 Physical copies of the memo of appeal, reply, rejoinder, etc. will be filed as and when the Tribunal starts functioning and within the time prescribed by office/Tribunal.

2.2 The Tribunal will schedule the hearing of admission matters by video conferencing and pass appropriate order such as, directing the filing of affidavits in reply and rejoinders, if any, by specific deadline or where it is felt unnecessary, fixing a date for final hearing or disposing of the appeal at the admission stage in the same hearing without calling for a reply.


2.3 The SOP notified for electronic hearing on 28/4/2020 shall be applicable for such hearings and parties are required to adhere to the same.

**PENDING APPEALS:-**

3. In pending appeals and applications, where the material on record is not bulky, parties desirous of participating in a hearing through video conferencing, may send a request at the above email id for hearing of the appeal or the applications giving the details of the matter and attaching the electronic copy of the record sought to be disposed by such video hearing.

3.1 The Tribunal will consider the request so received by email and may schedule a hearing by video conferencing if it is felt that the request for such disposal is acceded to.

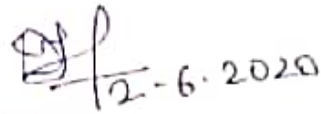
3.2 The decision of the Tribunal on whether the matter is capable of such a disposal by electronic means shall be final and binding.

  
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3.3 The SOPs adopted for electronic hearing on 28/4/2020 shall be applicable for such hearings and parties are required to adhere to the same.

4. In case of any difficulty or any feedback, the stakeholders may approach the Registrar of this Tribunal on the aforesaid email id and mobile no. 9834615300.

5. This issues with the approval of the Hon'ble Presiding Officer.



Registrar  
Securities Appellate Tribunal

Date: 02/06/2020.